

**NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT – IV**

14. IA 809/2023
In
C.P. (IB)/3195(MB)2019

CORAM:

SHRI PRABHAT KUMAR
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **06.03.2023**

Name of the Parties: Ms Ganak Technologies Private Limited
Vs
Ms Vaishvik Fodds Private Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016
RULE 11 OF NCLT RULES 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Avinash R. Khanolkar, Ld. Counsel for the Applicant present.
2. Ld. Counsel for the Petitioner submits that the matter was heard and reserved for orders on 06.02.2023.
3. Today they have filed an application to place Form-2 on record.
4. Form-2 is taken on record. In view of this, I.A. 809/2023 is **allowed and disposed of.**

Sd/-
PRABHAT KUMAR
Member (Technical)
/NP/

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)